

Cont Case(C) No. 32 of 2013

03.10.2013

HON'BLE THE CHIEF JUSTICE

Shri MF Qureshi, Advocate, present for the petitioner.

Heard.

By means of this petition filed under Contempt of Court's Act, 1971, the petitioner has sought that the respondents (alleged contemnors) be punished for alleged wilful disobedience of order dated 11.02.2003 passed in Misc. Case (SH) No. 410 of 2012 (arising out of WP(C)No. (SH) 84 of 2012 and order dated 20.02.2013 passed in WP(C)No.(SH) 84 of 2012 by the Shillong Bench.

Issue notices to respondents Shri S.D. Sangma, District School Education Officer, West Garo Hills, Tura and Shri Sahajaman S.K., the Secretary Managing Committee of Bhaitabari Secondary Madrassa School, New Bhaitabari, District West Garo Hills, Meghalaya, who may file the response within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev  
03.10.13

Cont Case(C) No. 33 of 2013

03.10.2013

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri S.C. Shyam, Sr. Advocate, accepts notices on behalf of all the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file response to the contempt petition complaining disobedience of order dated 17.12.2012, passed by the Shillong Bench in WP(C)No. 53(SH) 2011.

List after four weeks.

CHIEF JUSTICE

dev  
03.10.13

WP(C) No. 254 of 2013

03.10.2013

HON'BLE THE CHIEF JUSTICE

Shri R Kar, Advocate, present for the writ petitioner.

Shri S Sen, Advocate, present for the respondent University.

Learned counsel for the respondent University prays for and is allowed further three weeks' time to file the counter affidavit.

List after three weeks.

CHIEF JUSTICE

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03.10.13

WP(C) No. 280 of 2013

03.10.2013

HON'BLE THE CHIEF JUSTICE

Shri AS Siddiqui, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the respondents is directed to file the counter affidavit within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev  
03.10.13

WP(C) No. 281 of 2013

03.10.2013

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, present for the respondents.

By means of this writ petition, the writ petitioner has challenged the order dated 09.02.2011, passed by the Superintendent of Police, South Garo Hills District, Meghalaya, whereby the petitioner was dismissed from service. The petitioner has further challenged the orders passed by the departmental appellate authority.

Admit the petition.

Learned counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev  
03.10.13

WP(C) No. 282 of 2013

03.10.2013

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the writ petitioner.

Shri R Deb Nath, CGC, present for the respondents No. 1, 2 and 3.

Learned counsel for the respondents No. 1,2 and 3 prays for and is allowed four weeks' time to file counter affidavit.

Issue notices to respondents No. 4 and 5 by ordinary course as well as by Registered Post, who may also file their counter affidavits within a period of four weeks. (Writ petitioner shall take steps accordingly)

List after four weeks.

CHIEF JUSTICE

dev  
03.10.13

WP(C) No. 283 of 2013

03.10.2013

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, present for the respondents.

By means of this writ petition under Article 226 of the Constitution of India, the petitioner has sought writ in the nature of mandamus directing the respondents to look into the complaint dated 10.07.2013 and 31.07.2013 regarding issuance of job cards to the persons not entitled under MNREGA.

Learned counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List after four weeks.

CHIEF JUSTICE

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03.10.13